

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

O.A. No.290/00159/2019

Jodhpur, this the 18th July, 2019

CORAM

**Hon'ble Smt Hina P. Shah, Judicial Member
Hon'ble Ms Archana Nigam, Administrative Member**

Madanlal Saini S/o Shri Bhagwan Sahay, aged about 35 years, R/o Dhani Badbarwali, VPO Lisariya, Tehsil Sri Madhopur, District Sikar (Raj.), at present posted as TGT (SKT) KV No.2, Air Force Station, Suratgarh, District Sri Ganganagar.

.....Applicant

By Advocate : Mr. Baltej Singh proxy for Mr. H.S. Sidhu

Versus

- (1) Union of India through the Secretary, Ministry of Human Resource Development, Department of Education, New Delhi Pin-110001.
- (2) The Assistant Commissioner (Establishment-2/3), Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Ajit Singh Marg, New Delhi-110016.
- (3) The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, 92 Gandhi Nagar Marg, Bajaj Nagar, Jaipur-302015 (Rajasthan).

.....Respondents

ORDER (Oral)

Per Smt. Hina P. Shah

Heard learned counsel for the applicant.

The applicant has filed the present OA seeking direction upon the respondents to consider his application dated 26.02.2019 (Annexure-A/1) regarding transferring him at Jaipur

against the vacant post, at his own request as per the transfer guidelines of Kendriya Vidyalaya Sangathan 2018 (Annex. A/4).

2. The short facts of the case are that the applicant was appointed as TGT (Sanskrit) vide order dated 18.01.2009 and posted at KV No.1 Itanagar (Arunachal Pradesh). Thereafter, vide order dated 25.10.2012, the applicant was transferred to KV Suratgarh, District Srigananagar. As per transfer guidelines of the KVS 2018, the applicant moved an application on 26.02.2019 to transfer him against the vacant post at KV No.1 and KV No.2 Jaipur.

3. Learned counsel for the applicant submits that the application/representation of the applicant dated 26.02.2019 has not yet been decided by the respondents, however, the post of TGT (Sanskrit) is lying vacant at present at Jaipur. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondents may be directed to decide the representation/application of the applicant in a time bound manner.

4. We have considered the arguments advanced by learned counsel for the applicant and we deem it appropriate to dispose of this OA at this stage in view of limited prayer made by the applicant. Accordingly, we direct the competent authority to consider and decide the representation/application of the

applicant dated 26.02.2019 by passing reasoned and speaking order within a period of 03 weeks from the date of receipt of a copy of this order.

5. In terms of above directions, OA is disposed of with no order as to costs.

**[Archana Nigam]
Administrative Member**

**[Hina P. Shah]
Judicial Member**

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